

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN**

**ORIGINAL APPLICATION NO.167/2025**

**IN THE MATTER OF:**

BAHIYAN PRASAD

APPLICANT

Versus

MoEF&CC& ORS

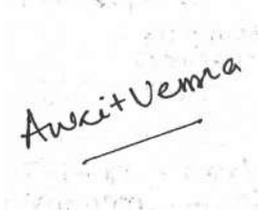
RESPONDENT(S)

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DATED: - 06.08.2025



**FILED THROUGH**

**(ANKIT VERMA)**

**STANDING COUNSEL STATE OF UP**

**A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013**

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**Email-ankit.scngtup@gmail.com**

Date- .08.2025

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN

ORIGINAL APPLICATION NO.167/2025

**IN THE MATTER OF:**

BAHIYAN PRASAD

APPLICANT

Versus

MoEF&CC& ORS

RESPONDENT(S)

**AFFIDAVIT OF DISTRICT MAGISTRATE BANDA IN  
COMPLIANCE OF ORDER DATED 24.04.2025 PASSED BY  
THIS HON'BLE TRIBUNAL**

The Respondent No. 6 herein states as under:

**MOST RESPECTFULLY SHOWETH:**

I, Reebha John Benjamin aged about 33 years, D/o John Benjamin, presently posted as District Magistrate - District Banda, the deponent, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned answering Respondent No. 6 and is duly competent to file the present reply affidavit.

That the Deponent is well conversant with the facts and

the circumstance of the instant case and is competent to

swear this affidavit.



*J. Reebha*

2. That the Deponent has read and understood the contents of the present reply affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.
3. That the Deponent is posted as District Magistrate- Banda, since 18.01.2025 and is swearing this reply affidavit in this official capacity.
4. That this Hon'ble Tribunal vide its order dated 24.04.2025 was pleased to issue the following directions: -

....."2. **Submission of Learned Counsel for the applicant is that DSR has been prepared without conducting the Replenishment Study (RS) as required by Enforcement and Monitoring Guidelines for Sand Mining, 2020. He has further submitted that DSR has been got prepared by a private consultant which is not permissible. 3. DSR of District Banda is already under challenge in OA No.1220/2024. 4. Mr. AnkitVerma, Learned Counsel accepts notice on behalf of respondent nos.2, 5, 6 and 7....."**

A copy of the order dated 24.04.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1**.

J. Nulme



5. That the present response is being filed in respectful compliance of the order dated 24.04.2025 passed by this Hon'ble Tribunal, in this present Original Application.
6. That at the outset it is submitted that the aforesaid Original Application filed by the applicant seeking quashing of the DSR of District Banda, Advertisement bearing Letter No. 2751/Khanij -30 Banda dated 08.08.2024 and Letter of Intent bearing letter No. 2855/Khanij-30 Banda dated 28.08.2024 in favour of Respondent No.8 is predicated upon baseless, misleading and erroneous assertions. The Original Application filed by the Applicant is devoid of merit, not maintainable in law, thus liable to be dismissed.
7. That the OA has been filed alleging that the District Survey Report of Banda which have been approved by SEIAA, UP is incomplete because there has been no proper replenishment study. The very basis of the said averments/allegations is another averment that SEAC and SEIAA have given conditional approvals to the DSRs. The OA terms the approvals conditional on the fact that in the minutes of 828th meeting, SEIAA has laid down a condition, which is reproduced hereunder:



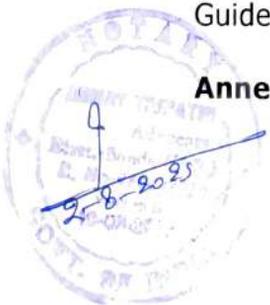
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*"Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.*

*The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of District, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place."*

8. That it is submitted that the very basis of the instant Original Application is only interpretative and not at all factual. It is a fact that replenishment study has been done for preparing the DSRs of the district according to **APPENDIX X** of the notifications dated 15.01.2016 and 25.07.2018- and the Enforcement and Monitoring Guidelines for Sand mining, 2020 ('EMGSM-2020')

**Annexure I to VIII.**



*J. Nulene*

9. Appendix X of the 15.01.2016 and 25.07.2018 notification emphasizes the importance of DSR. It states that the main objectives of the District Survey Report are to ensure:

- i. Identification of areas of aggradations or deposition where mining can be allowed;
- ii. identification of areas of erosion
- iii. proximity to infrastructural structures and installations where mining should be prohibited
- iv. calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The achievement of the abovementioned objectives is the primary role that the DSR must serve, as a guiding reference document, in the process to grant the Environmental Clearances for minor minerals.

10. Further, in the EMGSM-2020, point 4.1 & 4.1.1 provide for preparation of DSR. It interalia state that the format of the DSR should be in conformity with the format given in Annexure I to Annexure VII of the EMGSM-2020. These annexures are:

Annexure-I: Details of Sand/M-Sand sources

Annexure-II: List of Potential Mining Leases (existing & proposed)

Annexure-III: Cluster and Contiguous Cluster details



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Annexure-IV: Transportation Routes for individual leases and lease in Cluster

Annexure-V: Final list of Potential Mining Leases (existing & proposed)

Annexure-VI: Final list of Cluster and Contiguous Cluster

Annexure-VII: Final Transportation Routes for individual leases and lease in Cluster

Annexure-VIII: Identification of New Mining Lease areas in the District

11. The DSR should essentially fulfil the 4 objectives which have been mentioned below and at the same time should confirm, in format and content thereof, with the tables given in Annexure-I to Annexure-VIII.

12. That it is reiterated that this set of data are interdependent and can only be analysed and presented in the DSR after necessarily conducting survey of the following:

- i. Adequate mineral volume availability.
- ii. Distance of the lease from different infrastructural features, to

iii. **Resource estimation / replenishment potential.**

iv. The probability or possibility of cluster formation.



*J. N. Nishu*

13. Furthermore, point 5.0 of the EMGSM-2020 provides for replenishment study and 5.1 and 5.2 provides for Generic Structure of Replenishment Study and Methodology for Replenishment Study respectively. In 5.2 it interalia states that a "*simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of replenished material.*" Thus, it must be noted that pre-monsoon and post-monsoon are the preferred study period, which implies that they are not the mandatory study period, and estimation can also be done on the basis of modelling.

14. That the above mentioned relevant parts of notifications and ESGSM-2020 clearly implies that each lease being proposed for mineral extraction in the DSR should be tested and illustrated accordingly in the DSR to achieve the said objectives and to confirm the given format.

15. In this background, it is submitted that the DSR of approved by SEIAA for the District Banda which is subject matter of the instant Original Application, is in strict conformity with the notifications dated 15.01.2016 and 25.07.2018 as well are in conformity with the EMGSM-2020 and provide the data as required in the Annexures to EMGSM-2020.



*s. Nulme*

16. That the District Survey Report of District Bandahas been prepared after conducting proper Replenishment Study. This kind of exercise and details can only be one after conducting proper resource estimation/replenishment study. Further, even the cluster leases and contiguous clusters can be identified only after analyzing and identifying areas of aggradations or deposition and that of erosions which in turn necessitates proper resource estimation/replenishment study.

17. That the Hon'ble Supreme Court vide its judgment dated 10.11.2021 in *Pawan Kumar*, modified the procedure for preparation of DSR and directed the same be prepared by a Sub-Divisional Committee.

18. That in compliance with the Enforcement & Monitoring Guidelines for Sand Mining-2020, the Sustainable Sand Mining Management Guidelines 2016, and the notifications issued on 15.01.2016 and 25.07.2018 by MoEF& CC, as well as the order passed by the Hon'ble Supreme Court, a Sub-Divisional Committee (SDC) was constituted by the deponent on 29.02.2024 to conduct Replenishment Study for preparation of DSR. A copy of order of formation of the



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Sub Divisional Committee is annexed herewith and marked as **Annexure R-2.**

19. That the Sub-Divisional Committee includes the following members: Additional District Magistrate (Revenue/Administration) of Banda, Sub-Divisional Magistrate, DFO from the Forest Department, Executive Engineer from the Irrigation Department, Executive Engineer from the PWD Department, Regional Officer from the Pollution Control Department, and Mining Officer from the Mining Department, Banda.

20. That the updated DSR which was duly prepared by the Sub Divisional Committee was forwarded on 15.06.2024 to the Member Secretary SEIAA and Copy to principal secretary, Geology and Mining and Director, Geology and Mining Department State of UP, which was approved by SEIAA, UP on 07.08.2024.

21. That in the year 2022-2023 a total of 135 mining areas in District Bandawas subjected to Replenishment Study. In year 2023-24 during updation/modification of DSR the study was again conducted and verified by the Sub Divisional Committee for 113 mining areas. The replenishment volumes recorded in the reports for year



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2022-23 and 2023-24 vary from each other, the details of which are as follows: -

S. No.	Area Description	Replenishment Study of 2022-23 (in Cubic Meters) (Post Mansoon)	Replenishment Study of 2023-24 (in Cubic Meters) (Post Mansoon)
1.	Village-Itwan, Tehsil-Baberu, District- Banda Gata No.- 3257, 3276mi, 3278	440372.0 cum	2,39,328 cum
2.	Village-MarkaKhadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 04)	600780.0 cum	6,00,000 cum
3.	Village-MarkaKhadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 03)	600780.0 cum	6,00,000 cum
4.	Village-MarkaKhadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 01)	600780.0 cum	6,00,000 Cum
5.	Village-MarkaKhadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 02)	600780.0 cum	6,00,000 Cum
6.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 02)	330429.0 cum	3,30,000 cum
7.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 03)	330429.0 cum	3,30,000 cum
8.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 01)	375488.0 cum	3,75,000 cum

J. Nulwa

9.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 04)	330429.0 cum	3,30,000 cum
10.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 05)	330429.0 cum	3,30,000 cum
11.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 06)	330429.0 cum	3,30,000 cum
12.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 07)	330429.0 cum	3,30,000 cum
13.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 08)	330429.0 cum	3,30,000 cum
14.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 09)	330429.0 cum	3,30,000 cum
15.	Village - Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 10)	330429.0 cum	3,30,000 cum
16.	Village - Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 01)	662361.0 cum	6,30,000 cum
17.	Village - Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 02)	662361.0 cum	6,30,000 cum



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18.	Village - Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 04)	662361.0 cum	4,20,000 cum
19.	Village - MarauliKhadar, Tehsil- Banda, District- Banda, Gata No.- 332/17, Part of 333/7, 431/333/1 (Khand No. 06)	261972.0 cum	2,61,972 cum
20.	Village - MarauliKhadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7 (Khand No. 02)	250582.0 cum	4,40,000 cum
21.	Village - MarauliKhadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7, 418, 421 mi, 426/30 (Khand No. 03)	261972.0 cum	4,60,000 cum
22.	Village - MarauliKhadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7(Khand01)	196823.0 cum	3,45,604 cum
23.	Village - MarauliKhadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7, 412, 413, 414(Khand No.04)	261972.0 cum	2,61,972 cum
24.	Village -HatetiPurwa, Tehsil- Banda, District- Banda, Gata No.- 3061mi (Khand No. 01)	143977.0 cum	58,282 cum
25.	Village -HatetiPurwa, Tehsil- Banda, District- Banda, Gata No.- 3061mi (Khand No. 02)	129579.0 cum	52,465 cum
26.	Village - BhawaniPurwa, Tehsil- Banda, District- Banda, Gata No.- 5137, 5138, 5139, 5140, 5141	55024.0 cum	80,000 cum



J. N. Mishra



37.	Village – Jauharpur, Tehsil- Banda, District- Banda, Khand No. 02	428040.0 cum	3,00,000 cum
38.	Village – Jauharpur, Tehsil- Banda, District- Banda, Khand No. 03	428040.0 cum	3,00,000 cum
39.	Village – Jauharpur, Tehsil- Banda, District- Banda, Khand No. 04	428040.0 cum	3,00,000 cum
40.	Village – Achhraud, Tehsil- Banda, District- Banda, Gata No. Part of 1130, (Khand No. 02)	613529.0 cum	6,13,529 cum
41.	Village – Achhraud, Tehsil- Banda, District- Banda, Gata No. Part of 1130, (Khand No. 01)	613529.0 cum	2,14,000 cum
42.	Village – Ganchha, Tehsil- Banda, District- Banda, Gata no. 1971/1	137559.0 cum	1,37,559 cum
43.	Village-Ladapurwa, Tehsil- Banda, District- Banda, Gata no. 5065, 5114/1, 5115 to 5126, 5128 to 5132, 5134, 5135, 5136, 5152	198341.0 cum	4,00,000 cum
44.	Village-Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. Part of 56, 57, 92/6, 93/1, 94, 95/2, part of 60/1/3	555722.0 cum	5,55,722 cum
45.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. Part of 356 (Khand No.02)	239932.0 cum	2,39,932 cum
46.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 62, 63/1	254928.0 cum	2,54,928 cum
47.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 426/7	271828.0 cum	1,24,812 cum



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48.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. Part of 100 (Khand no. 01)	239932.0 cum	3,20,000 cum
49.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 455	344903.0 cum	4,60,000 cum
50.	Village-Khaptiha Kala, Tehsil- Pailani, District- Banda, Gata no. 61/3	299916.0 cum	4,00,000 cum
51.	Village- BarehataKhadar, Tehsil- Pailani, District- Banda, Gata no. 122/7 & 111/2 (Khand no.- 02)	Not given	1,95,000 cum
52.	Village- MadaulikhurdKhadar, Tehsil- Pailani, District- Banda, Gata no. 58, 107, 108, 109, 110, 111, 114	101504.0 cum	1,01,504 cum
53.	Village-Sindhankala, Tehsil- Pailani, District- Banda, Gata no. 99/3, 99/22, 100/7, 101/5, 103/10, 104/2, 104/5	262182.0 cum	2,62,182 cum
54.	Village-Sindhankala, Tehsil- Pailani, District- Banda, Gata no. 683/43, 684/6, 693/48, 684/7, 692/1, 699/3	273556.0 cum	2,73,556 cum
55.	Village- Padoharakhadar, Tehsil- Pailani, District- Banda, Gata no. 165, 166, 174	201568.0 cum	2,01,568 cum
56.	Village-Pailani, Tehsil- Pailani, District- Banda, Gata no. 21/91, 47/9, 58/27, 54/2, 53/2, 52/2	259158.0 cum	3,60,000 cum
57.	Village-Sabadakhadar, Tehsil- Pailani, District- Banda, Gata no. part of 168	300390.0 cum	1,00,000 cum
58.	Village-Sadikhadar, Tehsil- Pailani, District- Banda,	383267.0 cum	3,83,267 cum

	Gata no. 73/1, 73/2, 77/1, 77/7, 89, 101/1, 102/1		
59.	Village-Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. Part of 50/2, 52/1, 53, 55, Part of 56, 58, 59 & Part of 60/1/3	525683.0 cum	5,25,000 cum
60.	Village-Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. 92/6, 92/7, 94	555752.0 cum	2,23,800 cum
61.	Village-Sadimadanpur, Tehsil- Pailani, District- Banda, Gata no. 50/2, 50/2kha, 51	1276357.0 cum	5,54,700 cum
62.	Village-Amlorkhadar, Tehsil- Paialani, District- Banda, Gata No. 176mi, 172ga, 182, 187	291518.0 cum	2,91,518 cum
63.	Village Amlorkhadar, Tehsil- Paialani, District- Banda, Gata No. 7, 17, 18, 21, 23, 25, 27, 28, 29, 30, 35, 37, 38, 40, 177,176mi	291518.0 cum	2,91,518 cum
64.	Village-Khalari, Tehsil- Naraini, District- Banda, Gata No. 585/1, 857, 859/1, 914, 954, 1248/2	128139.0 cum	94,652 cum
65.	Village-Shahpatan, Tehsil- Naraini, District- Banda, Gata No. 420, 530/2, 532, 709, 716	160678.0 cum	1,01,227 cum
66.	Village- BahadurpurSyodha, Tehsil- Naraini, District- Banda, Gata No. 300mi, 316mi	94949.0 cum	94,949 cum
	Village-Barkola Kala, Tehsil- Naraini, District- Banda, Gata No. 659, 724, 814/1	257719.0 cum	1,43,177 cum



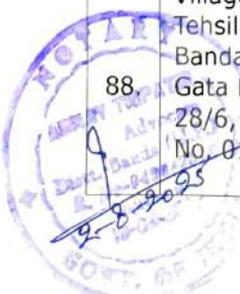
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68.	Village- Barsandamanpur, Tehsil- Naraini, District- Banda, Gata No. Part of 3/1/1 (Khand No. 01)	302351.0 cum	3,02,351 cum
69.	Village- Barsandamanpur, Tehsil- Naraini, District- Banda, Gata No. Part of 3/1/1 (Khand No. 02)	302351.0 cum	3,02,351 cum
70.	Village- Kolawalraipur, Tehsil- Naraini, District- Banda, Gata No. 721, 722, 723	260206.0 cum	2,60,206 cum
71.	Village- Bilharka, Tehsil- Naraini, District- Banda, Gata No. Part of 5, Part of 9	269345.0 cum	1,38,552 cum
72.	Village- Bilharka, Tehsil- Naraini, District- Banda, Gata No. Part of 5, Part of 9	269345.0 cum	3,03,300 cum
73.	Village- Risaura, Tehsil- Naraini, District- Banda, Gata No. 116Ga	234185.0 cum	2,34,185 cum
74.	Village- Singhauti, Tehsil- Naraini, District- Banda, Gata No. 13/1, 13/3, 30/2, 400/2	64,358.0 cum	57,118 cum
75.	Village- Nihalpur, Tehsil- Naraini, District- Banda, Gata No. 492/13	312247.0 cum	3,12,247 cum
76.	Village- Chandpura, Tehsil- Naraini, District- Banda, Gata No. 269, 287, 313	42617.0 cum	20,527 cum
77.	Village- Jarar, Tehsil- Naraini, District- Banda, Gata No. 851, 866, 867, 869, 872, 876	104082.0 cum	1,60,000 cum
78.	Village- BarenataKhadar, Tehsil- Pailani, District- Banda, Gata no. 133 & 134 (Khand no.-01)	Not given	2,34,810 cum



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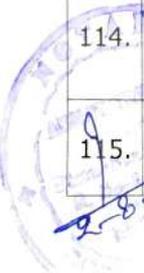
79.	Village- Gopra, Tehsil- Naraini, District- Banda, Gata No. 2/1, 473mi, 474, 659	97904.0 cum	58,882 cum
80.	Village- Lahureta, Tehsil- Naraini, District- Banda, Gata No. Part of 195/1, 191, 3	355535.0 cum	3,55,535 cum
81.	Village- Lahureta, Tehsil- Naraini, District- Banda, Gata No. Part of 195/1	355535.0 cum	6,60,000 cum
82.	Village- Badausa, Tehsil- Atarra, District- Banda, Gata No. 6261, 6262, 6478, 6497, 6595, 6597, 6598	295677.0 cum	1,00,000 cum
83.	Village- Bhadawal, Tehsil- Atarra, District- Banda, Gata No. 1169, 1858/3, 1133/4, 1161/3, 1949	281328.0 cum	2,81,328 cum
84.	Village- Chandaur, Tehsil- Atarra, District- Banda, Gata No. 2494	Not given	95,657 cum
85.	Village- Tera Ba, Tehsil- Atrra, District- Banda, Gata No. 1749kha, 1766, 2421	114543.0 cum	1,14,543 cum
86.	Village- Sadikhadar, Tehsil- Pailani, District- Banda, Gata no. 4/1, 4/21, 4/22, 4/24, 4/25, 4/26, 4/29, 4/32, 4/33, 4/34, 4/35, 4/36	187170.0 cum	2,60,000 cum
87.	Village -Kanwara, Tehsil- Banda, District- Banda, Gata No.- 337/1, 337/4, 337/5, 337/6(Khand No.03)	273362.0	4,80,000 cum
88.	Village -Kanwara, Tehsil- Banda, District- Banda, Gata No.- 28/1, 28/5, 28/6, 28/7, 29(Khand No. 01)	307532.0	5,40,000 cum



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89.	Village - Khaptiha, Tehsil - Pailani Gata No. part of 100 , (khand no. 03)	-	2,56,106
90.	Village - Maraulikhadar, Tehsil - Banda , Gata No. part of 333/7, (khand no. 05)	-	4,74,944
91.	Village - Kanwara, Tehsil - Banda Gata No. part of 431, (khand no. 05)	-	4,79,728
92.	Village - Benda khadar, Tehsil - Banda Gata No. 2/4, 2/23,2/24, 2/28 (khand no. 03)	-	4,30,164
93.	Village - Dadaukhadar, Tehsil - Baberu, Gata No. 38, 40, 41, 42, (khand no. 07)	-	1,35,395
94.	Village - Bahadurpursyoda, Tehsil - Naraini, Gata No. 195/1	-	2,22,531
95.	Village - Khairai, Tehsil - Pailani, Gata No. 2/1, 2/2, 2/4	-	1,16,320
96.	Village - Bariyari, Tehsil - Naraini Gata No. 429, 430	-	2,68,942
97.	Village - Tarsuma, Tehsil - Atarra Gata No. 2/2, 3	-	41,213
98.	Village -Mahuta, Tehsil - Atarra, Gata No. 876kha, 886ka, etc	-	2,23,656
99.	Village - Sadikhadar, Tehsil - pailani Gata No. 60	-	2,67,166
100.	Village - Pathri, Tehsil - Banda, Gata No. part of 72/47, part of 74/1 (khand no. 02)	-	2,24,717
101.	Village Sadikhadar, Tehsil - pailani Gata No. 04	-	2,69,907
102.	Village - Khaptihakalan, Tehsil - Pailani Gata No. part of 94/0 (khand no. 02)	-	2,52,364

103.	Village - Khaptiha, Tehsil - Pailani Gata No. part of 356 (khand no. 01)	-	2,46,362
104.	Village -Kolawalraypur, Tehsil - Naraini, Gata No. 04	-	1,44,655
105.	Tehsil- Baberu Village - MamsiKhardGata No.- 3048, 3049, 3199kha	127966	-
106.	Tehsil-Baberu Village -DadauKhadar Gata No.-part of 39, part of 42 Khand San.-01)	360468	-
107.	Tehsil-Baberu Village -DadauKhadar Gata No.-part of 39, part of 42 (Khand San.-02)	360468	-
108.	Tehsil-Baberu Village -DadauKhadar Gata No.-part of 39, part of 42 (Khand San.-03)	360468	-
109.	Tehsil-Baberu Village - DadauKhadarGata No.- part of 39, part of 42Khand San.-04)	360468	-
110.	Tehsil-Baberu Village -DadauKhadar Gata No.-part of 39, part of 42 (Khand San.&05)	360468	-
111.	Tehsil-Baberu Village -DadauKhadar Gata No.-part of 41, part of 42 (Khand San.-&06)	360468	-
112.	Tehsil-Pailani Village -SabadaKhadar Gata No.-168mi	143977	-
113.	Tehsil-Naraini Village -Katrakalinjar Gata No.-283, 285, 1461, 1442, 1444, 1621	92289	-
114.	Tehsil-Naraini Village -Nihalpur Gata No.-459, 462/4, 472/5	172772	-
115.	Tehsil-Naraini Village -Bhasraud Gata No.-3	527099	-



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116.	Tehsil-Naraini Village -pathra Gata No.-450, 472/2, 473, 475, 971, 1003, 1005, 1078, 1081, 1192	150456	-
117.	Tehsil-Naraini Village -Pukari Gata No.-504/1	104527	-
118.	Tehsil-Naraini Village -Rampur murdi Gata No.-518, 519/1	60614	-
119.	Tehsil-Naraini Village -Sadha Gata No.-1283, 1295, 1300, 1371ga, 1407, 1515, 1784kha, 1867, 1870kha, 1873, 1935, 2014, 2111, 2127, 2477, 5493, 5494, 5606, 5607, 5609, 5637, 1359kha, 1372	385714	-
120.	Tehsil-Naraini Village -Naugawan Gata No.-2, 3, 5kha, 99, 215, 218, 219, 290kha, 601, 651ga, 685	346840	-
121.	Tehsil-Naraini Village -Gaurshivpur Gata No.-2, 8/4, 33/2, 40, 35, 42, 60, 51, 53, 54, 57, 62	402991	-
122.	Tehsil-Atarra Village - BarchhaDandiya Gata No.-144, 6910	7358	-
123.	Tehsil-Atarra Village -Kullukheda Gata No.-8117	135391	-
124.	Tehsil-Atarra Village -SinhpurMafi Gata No.-3642/2, 3780/1, 3780/7, 3854, 3949/2, 6071/1, 6082ga, 6387/2, 3948kha,	95043	-
125.	Tehsil-Atarra Village -Bhusasi Gata No.-8330, 8431/1, 8515	158692	-
126.	Tehsil-Atarra Village -PahadiKhurd Gata No.-134, 263/2	39612	-
127.	Tehsil-Atarra Village -Pauhar Gata No.-987, 1037, 1039, 1045, 1046,	168165	-

	1047, 1143, 1176, 2545		
128.	Tehsil-Atarra Village -Udaipur Gata No.-6447/1, 6448/2, 6473/1, 6479/1, 6480, 6596,	192907	-
129.	Tehsil-Atarra Village -Dubaria Gata No.-819, 485, 486, 1557, 1486, 1560, 1722, 8623/1, 8623/2, 8634, 8635, 8614, 8623, 8623/2, 8634, 8635, 8614, 8623, 8632, 8633, 9349, 9340, 9244, 9294, 2412, 322, 9157 9317, 9302, 9305 9799, 9797, 9796, 9814, 9420, 9412, 9433, 9463, 9452,	533469	-
130.	Tehsil-Atarra Village -Lamheta Gata No.-1039	94308	-
131.	Tehsil-Naraini Village -Naseni Gata No.-01	172628	-
132.	Tehsil-Pailani Village -Narikhadar Gata No.-224/47	60455	-
133.	Tehsil-Baberu Village -Lohra Gata No.-4185cha, 4388, 4463, 4470, 4471 4472, 4473, 2776, 2709ga, 4590	208482	-
134.	Tehsil-Banda Village -Kanwara Gata No.-53, 337/1, 337/4, 337/5, 337/6, (Khand-2)	273362	-
135.	Tehsil-Banda Village -Kanwara Gata No.-337/1, 337/4, 337/5, 337/6, 431/1 (Khand-4)	273362	-

22. That the committee constituted by the State Government examined the District Survey Report (DSR) for mining areas of District Banda. The report has been

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found to be in accordance with the Standard Operating Procedure (SOP) dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016, and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently submitted to the Directorate of Geology & Mining vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.

23. That the agenda discussed, as per the minutes of the aforesaid meeting dated 02.02.2024, is as follows:

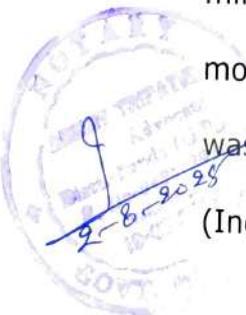
a. A detailed Standard Operating Procedure (SOP) for the preparation and modification of the DSR for Sand Mining, River Bed Material (RBM), and in-situ rocks was discussed and duly formulated.

b. It was resolved that the Secretariat shall forward the approved SOP for the preparation and modification of the DSR for Sand Mining, RBM, and in-situ rocks to the Directorate of Geology & Mining (DGM) to ensure its effective implementation across the respective districts.



J. Nulke

- c. It was further resolved that all DSRs received by SEIAA/SEAC shall be forwarded to the DGM by the Member Secretary/Nodal Officer, SEAC, for their comments and suggestions.
24. That a bare perusal of the above mentioned Standard Operating Procedure (SOP) it is imperative to note that the Standard Operating Procedure (SOP) issued by SEIAA does not mandate inclusion of the whole Replenishment Study done as a part of the District Survey Report (DSR).
25. That in compliance with the directives issued by this Hon'ble Tribunal, replenishment study for District Banda was conducted and duly completed by CMPDIL in the year 2022. Furthermore, in adherence to the conditions stipulated in the Environmental Clearance (EC) granted by SEIAA, the replenishment study for all active mining areas was successfully conducted and completed in the years 2023-24.
26. That for carrying out replenishment study of minor minerals available in District Banda for pre- and post-monsoon season in year 2023-24 only technical assistance was sought from ENV Development Assistance System (India) Pvt Ltd C-363 Indiranagar Lucknow and the Sub



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Divisional Committee was part of the process at every step and the study was done under the aegis of the SDC. A copy of first page of the Replenishment Study for year 2022-23 and 2023-24 conducted and endorsed by the Sub Divisional committee is annexed herewith and marked as the **Annexure R-3(Colly)**

27. That a comprehensive Replenishment Study for District-Banda, for the year 2024 was conducted by the Sub-Divisional Committee and the report was uploaded on the NIC website ([www.banda.nic.in](http://www.banda.nic.in)) on 22.03.2025 and 04.04.2025 The Replenishment Study Report was submitted by the District Administration Banda to State Environment Impact Assessment Authority, U.P. (SEIAA) on 22.03.2025 and 04.04.2025 A copy of letter dated 22.03.2025 and 04.04.2025 is annexed herewith and marked as **Annexure R-4**

28. That the District Survey Report (DSR), prepared by the Sub-Divisional Committee (SDC), was duly uploaded on the official portal of District Banda for a period of 30 days to invite public objections and suggestions. However, during the aforesaid period, few objections and suggestions were received which were resolved as per rules after informing the concerned.



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29. That to examine the proposals received from Districts regarding modifications or incorporations in the District Survey Reports, an interdepartmental committee was also constituted at the Directorate level. This committee comprised of officials from the Revenue Department, Environment Department, Forest Department, Irrigation Department, and Mining Departments of the State Government.

30. That it is submitted that the mining of the entire total geological reserve available in any allotted area cannot be permitted. In accordance with the provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 and the Sustainable Sand Mining Management Guidelines - 2016, only 60% of the total quantity of the minor mineral can be permitted for mining. Furthermore, it is also informed that, following the Replenishment Study (2022) conducted in the allotted areas after the year 2021, and due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed significantly. Nevertheless, the department has ensured that the Replenishment Study is conducted by the Sub-Divisional Committee every year.



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31. That furthermore, the committee has thoroughly evaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance with sustainable mining practices and adherence to environmental conservation norms. Special attention has been given to the replenishment capacity of sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

32. That the District Survey Report (DSR) 2024 for Banda has been meticulously prepared by the competent authority through a duly authorized committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Banda is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.

33. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections

*J. Ankur*



for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and Khasra maps, ensuring accuracy and compliance. Accordingly, the verified geo-coordinates of all designated mining areas have been duly incorporated into the DSR.

34. That the mineral development is a continuous and dynamic process, the data collected in the year 2022 was utilized by the Sub-Divisional Committee (SDC) for further assessment. In addition, comprehensive field visits of riverbeds were conducted in 2023-24, during which replenishment was observed in certain areas. The mineral potential of these replenished areas was duly evaluated and incorporated into the revised District Survey Report (DSR) 2024.

35. That in compliance with the requirement for conducting Replenishment Studies in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016) and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) on an annual basis, the Secretary, Mining, State of Uttar Pradesh, issued a detailed procedure for the same through an office order dated



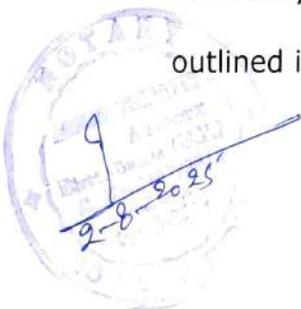
*J. N. Mishra*

17.05.2023. A copy of the office order dated 17.05.2023 is herewith being annexed as Annexure R-5.

36. That it is imperative to note that mining areas cannot remain unoccupied for an extended period due to inter-district stakeholding, as prolonged vacancy significantly increases the risk of illegal mining activities. Accordingly, an E-Tender-cum-E-Auction Notice bearing Letter No.2751/Khanij-30, Banda dated 08.08.2024 was issued and advertised in strict adherence to the applicable rules and regulations.

37. That in the E-Tender-cum-E-Auction Notice dated 08.08.2024, which is a subject matter in the instant Original Application, 01 vacant sand/Morrum area were advertised wherein, 01 Letter of Intent (LOI) have been issued to the Intending Lease Holder. A copy of Letter of Intent (LOI) issued to the Intending Lease Holders is herewith being annexed as Annexure R-6 to this affidavit.

38. That the LOI bearing Letter No.2855/Khanij-30 Banda dated 28.08.2024 has been awarded to the Respondent No.8 only after his bid was evaluated based on the criteria outlined in the advertisement.



J. Nulure

39. That the issuance of Letter of Intent (LOI) is the primary stage for awarding mining leases. The project proponent is not permitted to commence any mining operations until an approved mining plan and, Environment Clearance is submitted by him.

40. That the applicant on mere assumptions, contends that the "area in question shall lead to illegal mining and environmental damage." However, it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

41. That in District - Banda, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining season. Accordingly, the status of operative leases that have completed the replenishment process is duly recorded and monitored.



*J. Nulme*

42. That the impugned District Survey Report (DSR) of District Banda has been duly approved, and pursuant to its implementation, the advertisement bearing Letter No.2751/Khanij-30, Banda dated 08.08.2024 has been issued in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).

43. That furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Banda was conducted and completed by the Sub-Divisional Committee (SDC) in the year 2023-24. The geo-coordinates of all mining areas have been explicitly recorded in the DSR.

44. That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Banda shall ensure that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.



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45. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF, with respect to sand mining activities.

*J. Nulwa*

**DEPONENT**

**VERIFICATION**

Verified at....., on ..... that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

*J. Nulwa*

**DEPONENT**

I Know *J. Reebha D.M. Banda*  
has Signed/L.T.J. before me

*02-8-2025*  
**Abhay Tripathi**  
Advocate/Notary  
Banda (U.P.)

717) S.No Page No. = 503  
**SWORN**  
**BEFORE ME**  
*02-8-2025*  
**ABHAY TRIPATHI**  
NOTARY BANDA



Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 167/2025  
(I.A. Nos. 304/2025 & 303/2025)

Bahivan Prasad

Applicant

Versus

MoEF&amp;CC &amp; Ors.

Respondent(s)

Date of hearing: 24.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Tanay Tewari &amp; Ms. Pallavi Pratap, Advs. for Applicant

Respondent: Mr. Ankit Verma, Adv. for R - 2, 5 to 7

**ORDER**

1. In this original application (OA) applicant has challenged the District Survey Report (DSR) of District Banda as approved by State Environment Impact Assessment Authority (SEIAA) vide Annexure-6.
2. Submission of Learned Counsel for the applicant is that DSR has been prepared without conducting the Replenishment Study (RS) as required by Enforcement and Monitoring Guidelines for Sand Mining, 2020. He has further submitted that DSR has been got prepared by a private consultant which is not permissible.
3. DSR of District Banda is already under challenge in OA No.1220/2024.
4. Mr. Ankit Verma, Learned Counsel accepts notice on behalf of respondent nos.2, 5, 6 and 7.



*J. Rulins*

5. Issue notice to other respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.
6. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.
7. List along with OA No. 1220/2024 on 13.05.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

April 24, 2025  
Original Application No. 167/2025  
(I.A. Nos. 304/2025 & 303/2025)  
JG..



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**कार्यालय जिलाधिकारी, बाँदा।**  
(खनिज अनुभाग)

पत्रांक 617 / खनिज-30, बाँदा

दिनांक : 29.05.2024

**"आदेश"**

शासनादेश सं०-1659/86-2023 दिनांक 17.05.2023 के क्रम में इस कार्यालय के आदेश सं०-1652/खनिज-30, बाँदा दिनांक 25.05.2023 द्वारा एक समिति का गठन किया गया था। SEIAA/SEAC की बैठक दिनांक 02.02.2024 के क्रम में जारी SOP के अनुसार संशोधित समिति का गठन निम्नवत किया जाता है :-

- |   |            |
|---|------------|
| 1. अपर जिलाधिकारी (वि०/रा०), बाँदा।                           | अध्यक्ष    |
| 2. प्रभागीय वन अधिकारी, बाँदा।                                | सदस्य      |
| 3. उपजिलाधिकारी, बाँदा/नरैनी/अतर्रा/पैलानी/बबेरू।             | सदस्य      |
| 4. अधिशासी अभियन्ता, सिंचाई विभाग एवं जल संसाधन विभाग, बाँदा। | सदस्य      |
| 5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।   | सदस्य      |
| 6. खान अधिकारी, बाँदा।  | सदस्य-सचिव |

अतः उपरोक्त गठित समिति को निर्देशित किया जाता है कि नियमानुसार डी०एस०आर० Updation/Modification के सम्बन्ध में अपनी रिपोर्ट यथाशीघ्र उपलब्ध कराने का कष्ट करें।

संलग्नक : यथोक्त।

  
(दुर्गा शक्ति नागपाल)  
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

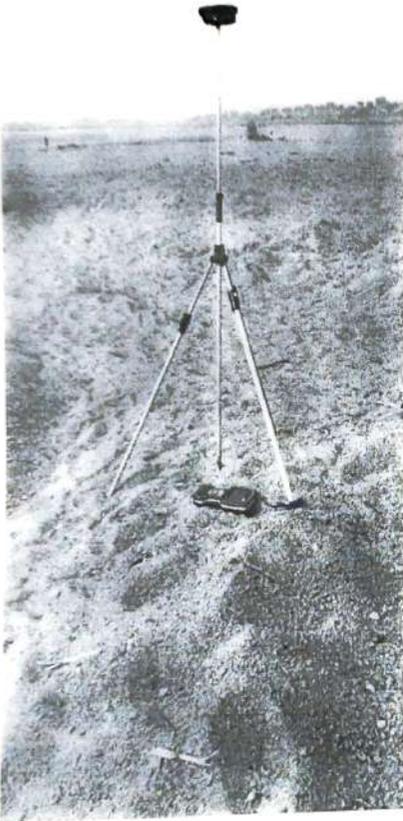
1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. अपर जिलाधिकारी (वि०/रा०), बाँदा।
4. प्रभागीय वन अधिकारी, बाँदा।
5. उपजिलाधिकारी, बाँदा/नरैनी/अतर्रा/पैलानी/बबेरू।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
7. अधिशासी अभियन्ता, सिंचाई विभाग एवं जल संसाधन विभाग, बाँदा।
8. खान अधिकारी, बाँदा।



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जिलाधिकारी,  
बाँदा।



# Scientific Sand Replenishment Study- Banda District

December, 2022

Prepared By  
**Central Mine Planning & Design Institute Limited**



*J. Nulue*

# DISTRICT-BANDA

(UTTAR PRADESH)

## SAND/MORRUM REPLENISHMENT STUDY REPORT (Resource Estimation)

2023-24



*J. N. Mishra*



## संयुक्त जांच आख्या

संस्था IN V Developmental Assistance Systems (India) Pvt. Ltd. C-363  
Indira Nagar, Lucknow द्वारा उपलब्ध करायी गयी ड्रॉप रिपोर्ट का भौतिक विवरण  
एसोसीएसीओ कमेटी द्वारा दिनांक 18.04.2024 से दिनांक 30.04.2024 तक विन्न विन्न विधिया व  
समस्त खनन क्षेत्रों की जांच की गयी एवं मौके पर उपलब्ध उपस्थित बालू/मोर्म की मात्रा का  
संशोधन किया गया जो निम्नवत है

Sl No	District Name	Tehsil Name	River	Village Name	Gata No	Total Area in Hectare	वर्षिक मात्रा (घन मी, म <sup>3</sup> )
1	2	3	4	5	6	7	8
1	Banda	बबेरु	वागे	इत्या	3257, 3276mi, 3278	8.15	2,39,328
2	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-04)	20.00	6,00,000
3	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-03)	20.00	6,00,000
4	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-01)	20.00	6,00,000
5	Banda	बबेरु	यमुना	मरकाखादर	part of 96/2 (खण्ड सं०-02)	20.00	6,00,000
6	Banda	बबेरु	यमुना	राधवपुर	2, 3, 4, 5/2, 5/3, 5/4, 5/5, 5/6, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28/1, 28/2, 28/3, 29/1, 30/2, 31, 32, 33/2, 34, 35, 37, 38, 40/1, 41, 42, 43, 44, 45, 46, 47, 49, 50, 100/7kha	74.97	22,49,100
7	Banda	बबेरु	यमुना	दादौखादर	38, 40, part of 41, part of 42 (खण्ड सं०-07)	12.00	1,20,000
8	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-02)	11.00	3,30,000
9	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-03)	11.00	3,30,000
10	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-01)	12.50	3,75,000
11	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-04)	11.00	3,30,000
12	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-05)	11.00	3,30,000
13	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-06)	11.00	3,30,000
14	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-07)	11.00	3,30,000
15	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-08)	11.00	3,30,000
16	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-09)	11.00	3,30,000
17	Banda	बबेरु	यमुना	चरका खादर	21 (खण्ड सं०-10)	11.00	3,30,000
18	Banda	बबेरु	वागे	लोहरा	4185cha, 4388, 4463, 4470, 4471, 4472, 4473	17.00	2,08,482
19	Banda	बौंदा	यमुना	बेंदाखादर	2/4, 2/23, 2/24, 2/28, (खण्ड सं०-01)	21.00	6,30,000
20	Banda	बबेरु	यमुना	बेंदाखादर	2/4, 2/23, 2/24, 2/28, (खण्ड सं०-02)	21.00	6,30,000

21	Banda	बबेरू	यमुना	बेदाखादर	2/4, 2/23, 2/24, 2/28, (खण्ड सं०-04)	21.00	4,20,000
22	Banda	बबेरू	यमुना	बेदाखादर	2/4, 2/23, 2/24, 2/28, (खण्ड सं०-03)	21.00	4,20,000
23	Banda	बाँदा	केन	कनवारा	part of 431 (खण्ड सं०-05)	23.00	4,60,000
24	Banda	बाँदा	केन	कनवारा	part of 337 (खण्ड सं०-03)	24.00	4,80,000
25	Banda	बाँदा	केन	कनवारा	part of 28, 29 (खण्ड सं०-01)	27.00	5,40,000
26	Banda	बाँदा	केन	कनवारा	53, part of 337 (खण्ड सं०-02)	14.65	2,93,000
27	Banda	बाँदा	केन	कनवारा	part of 337, part of 431(खण्ड सं०-04)	12.00	1,36,681
28	Banda	बाँदा	केन	मरौलीखादर	part of 333/7 (खण्ड सं०-05)	23.00	4,60,000
29	Banda	बाँदा	केन	मरौलीखादर	332/17, part of 333/7, 431/333/1 (खण्ड सं०-06)	23.00	2,61,972
30	Banda	बाँदा	केन	मरौलीखादर	part of 333/7 (खण्ड सं०-02)	22.00	4,40,000
31	Banda	बाँदा	केन	मरौलीखादर	part of 333/7, 418, 421mi, 426/30 (खण्ड सं०-03)	23.00	4,60,000
32	Banda	बाँदा	केन	मरौलीखादर	part of 333/7 (खण्ड सं०-01)	17.2802	3,45,604
33	Banda	बाँदा	केन	मरौलीखादर	part of 333/7, 412, 413, 414 (खण्ड सं०-04)	23.00	2,61,972
34	Banda	बाँदा	केन	हटेटीपुरवां	3061 mi (खण्ड सं०-01)	4.048	58,282
35	Banda	बाँदा	केन	हटेटीपुरवां	3061 mi (खण्ड सं०-02)	3.644	52,465
36	Banda	बाँदा	केन	भवानीपुरवां	5137, 5138, 5139, 5140, 5141	4.00	80,000
37	Banda	बाँदा	केन	भुरेडी	part of 1141, 1137, 1136, 1123/2, 1125, 1127, 1131, 1132	37.00	2,24,932
38	Banda	बाँदा	केन	पथरी	part of 72/47, part of 74/1, (खण्ड सं०-03)	19.00	2,16,412
39	Banda	बाँदा	केन	पथरी	part of 72/47, part of 74/1, (खण्ड सं०-02)	19.00	2,16,412
40	Banda	बाँदा	केन	पथरी	part of 72/47, part of 74/1, 75mi (खण्ड सं०-01)	20.00	2,87,954
41	Banda	बाँदा	केन	दुरेडी	5029, 5030KA, 5093KA, 5094KA, 5097	20.00	2,75,118

42	Banda	बाँदा	केन	दुरेडी	678, 680kha, 681kha, 682, 677ka, 683kha, 676	24 00	3,30,141
43	Banda	बाँदा	केन	दुरेडी	4881, 4880, 4834, 4824KHA	27 00	3,71,410
44	Banda	बाँदा	केन	दुरेडी	4943, 4942, 4941, 4939GA, 4938, 4937, 4922KA, 4923KA, 4925KA, 4931, 4959GA, 4958, 4957, 4955, 4883	40 00	8,00,000
45	Banda	बाँदा	यमुना	जौहरपुर	खण्ड सं०-06	15 00	3,00,000
46	Banda	बाँदा	यमुना	जौहरपुर	खण्ड सं०-01	15 00	3,00,000
47	Banda	बाँदा	यमुना	जौहरपुर	खण्ड सं०-05	15 00	3,00,000
48	Banda	बाँदा	यमुना	जौहरपुर	खण्ड सं०-02	15 00	3,00,000
49	Banda	बाँदा	यमुना	जौहरपुर	खण्ड सं०-03	15 00	3,00,000
50	Banda	बाँदा	यमुना	जौहरपुर	खण्ड सं०-04	15 00	3,00,000
51	Banda	बाँदा	केन	अछरौड	part of 1130 (खण्ड सं०-02)	28 00	6,13,529
52	Banda	बाँदा	केन	अछरौड	part of 1130 (खण्ड सं०-01)	10 70	2,14,000
53	Banda	बाँदा	केन	गंछा	1971/1	10 00	1,37,559
54	Banda	बाँदा	केन	लड़ाकापुरवां	5065, 5114/1, 5115 to 5126, 5128 to 5132, 5134, 5135, 5136, 5152	20 00	4,00,000
55	Banda	पैलानी	यमुना	सादीमदनपुर	56 का भाग, 57, 92/6, 93/1, 94, 95/2, 60/1/3 का भाग	18 50	2,31,250
56	Banda	पैलानी	केन	खपटिहा कलां	part of 356 (खण्ड सं०-01)	16 00	2,39,932
57	Banda	पैलानी	केन	खपटिहा कलां	part of 356 (खण्ड सं०-02)	16 00	2,39,932
58	Banda	पैलानी	केन	खपटिहा कलां	part of 100 (खण्ड सं०-02)	16 00	2,39,932
59	Banda	पैलानी	केन	खपटिहा कलां	62, 63/1	17 00	2,54,928
60	Banda	पैलानी	केन	खपटिहा कलां	426/7	8 724	1,24,812
61	Banda	पैलानी	केन	खपटिहा कलां	part of 100 (खण्ड सं०-03)	16 00	2,39,932
62	Banda	पैलानी	केन	खपटिहा कलां	part of 100 (खण्ड सं०-01)	16 00	3,20,000
63	Banda	पैलानी	केन	खपटिहा कलां	455	23 00	4,60,000
64	Banda	पैलानी	केन	खपटिहा कलां	61/3	20 00	4,00,000
65	Banda	पैलानी	केन	खैरई	2/1, 2/2, 2/4	5 80	1,16,000
66	Banda	पैलानी	केन	बरेहटा	122/7, 111/2 खण्ड सं०-02	13 00	1,95,000
67	Banda	पैलानी	केन	कोलावलरायपुर	04	10 00	1,30,104



J. Nulme

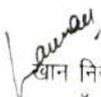
68	Banda	पैलानी	केन	मडौलीखुर्द खादर	58, 107, 108, 109, 110, 111, 114	7.053	1,01,504
69	Banda	पैलानी	केन	सिन्धनकला	99/3, 99/22, 100/1, 101/5, 103/10, 104/2, 104/5	18.21	2,62,182
70	Banda	पैलानी	केन	सिन्धनकला	683/43, 684/6, 693/48, 684/7, 692/1, 699/3	19.00	2,73,556
71	Banda	पैलानी	केन	मडौलीखादर	165, 166, 174	14.00	2,01,568
72	Banda	पैलानी	केन	पैलानी	21/91, 47/9, 58/27, 54/2, 53/2, 52/2	18.00	3,60,000
73	Banda	पैलानी	यमुना	रावादाखादर	part of 168	10.00	1,00,000
74	Banda	पैलानी	केन	साडीखादर	73/1, 73/2, 77/1, 77/2, 89, 101/1, 102/1	26.62	3,83,267
75	Banda	पैलानी	केन	साडीखादर	04	13.00	2,80,000
76	Banda	पैलानी	केन	साडीखादर	part of 176, 179, 180, 177, part of 147, part of 144, part of 141, 143, 145, 142, 122, 121, part of 114, part of 117	46.00	6,62,000
77	Banda	पैलानी	केन	साडीखादर	60	18.00	2,59,158
78	Banda	पैलानी	यमुना	सादीमदनपुर	50/2क का भाग, 52/1, 53, 55, 56 का भाग, 58, 59 व 60/1/3 का भाग	17.50	5,25,000
79	Banda	पैलानी	यमुना	सादीमदनपुर	92/6, 92/7, 94	7.46	2,23,800
80	Banda	पैलानी	यमुना	सादीमदनपुर	50/2, 50/2 kha, 51	18.49	5,54,700
81	Banda	पैलानी	केन	नरीखादर	224/47	4.314	60,455
82	Banda	पैलानी	केन	अमलोरखादर	176mi, 172ga, 182, 187	25.29	2,91,518
83	Banda	पैलानी	केन	अमलोरखादर	7, 17, 18, 21, 23, 25, 27, 28, 29, 30, 35, 37, 38, 40, 177, 176mi	25.29	2,91,518
84	Banda	नरैनी	रंज	खलारी	585/1, 857, 859/1, 914, 954, 1248/2	6.648	94,652
85	Banda	नरैनी	रंज	शाहपाटन	420, 530/2, 532, 709, 716	6.93	1,01,227
86	Banda	नरैनी	केन	बरियारी	429, 430	13.362	2,67,240
87	Banda	नरैनी	केन	बहादुरपुर स्योढ़ा	195/1	14.385	2,15,775
88	Banda	नरैनी	केन	बहादुरपुर स्योढ़ा	300mi 316mi	7.30	94,949
89	Banda	नरैनी	रंज	बरकोला कलां	659, 724, 805	10.00	1,43,177
90	Banda	नरैनी	केन	बरसण्डामानपुर	part of 3/1/1 (खण्ड सं०-01)	21.00	3,02,351
91	Banda	नरैनी	केन	बरसण्डामानपुर	part of 3/1/1 (खण्ड सं०-02)	21.00	3,02,351
92	Banda	नरैनी	केन	कोलावलरायपुर	721, 722, 723	20.00	2,60,206
93	Banda	नरैनी	केन	बिल्हरका	part of 5, part of 9	12.86	1,38,552



J. Nulme

95	Banda	नरैनी	कैना	विन्दरवा	part of 5, part of 9	15 185	3,03,300
96	Banda	नरैनी	कैना	1 प्रणीय	116/4	18 00	2,34,185
97	Banda	नरैनी	वागे	सिपौली	13/1, 13/3, 30/2, 400/2	3 55	57,118
98	Banda	नरैनी	कैना	निगलपुर	492/13	24 00	3,12,247
99	Banda	नरैनी	कैना	वदपुरा	269, 287, 313	1 445	20,527
100	Banda	पैलानी	कैना	बर	851, 866, 867, 869, 872, 876	8 00	1,60,000
101	Banda	नरैनी	कैना	बरेहटा	133 व 134 खण्ड सौ-01	15 654	2,34,810
102	Banda	नरैनी	रंज	गोपरा	2/1, 473mi, 474 659	4 21	58,882
103	Banda	नरैनी	कैना	लाहुरेटा	part of 195/1, 191, 3	33 00	3,55,535
104	Banda	अतर्रा	वागे	लाहुरेटा	part of 195/1	33 00	6,60,000
105	Banda	अतर्रा	वागे	बदौसा	6261, 6262, 6478, 6497, 6595, 6597, 6598	10 00	1,00,000
106	Banda	अतर्रा	वागे	महुटा	876kha, 886ka, 1481, 1482, 1505, 2031, 2039, 2047, 2247, 2270, 2521, 2522, 2538, 2541kha, 2577, 2599, 2676	21 00	2,10,000
107	Banda	अतर्रा	वागे	भदावल	1169, 1858/3, 1133/4, 1161/3, 1949	22 94	2,81,328
108	Banda	अतर्रा	वागे	चन्दौर	2494	7 80	95,657
109	Banda	अतर्रा	वागे	तरसूमा	2/2, 3	3 11	38,140
109	Banda	अतर्रा	वागे	तेरा (ब)	1749kha, 1766, 2421	9 34	1,14,543

अतः उपरोक्तानुसार वांछित आख्या आवश्यक कार्यवाही हेतु प्रेषित है।

  
खान निरीक्षक  
बाँदा।

  
प्रधान अधिकारी  
बाँदा।

  
अधिसाधा अभियन्ता  
सिंचाई विभाग एवं जल संसाधन विभाग  
बाँदा।

  
उपजिलाधिकारी  
सदर, बाँदा।

  
उपजिलाधिकारी  
पैलानी।

  
उपजिलाधिकारी  
नरैनी।

  
उपजिलाधिकारी  
अतर्रा।

  
उपजिलाधिकारी  
बबेरु।

  
क्षेत्रीय अधिकारी  
उप्रो प्रोनिओबो.  
बाँदा।

  
प्रभागीय वन अधिकारी  
बाँदा।

  
अपर जिलाधिकारी (वि०/रा०)  
बाँदा।



J. Nulme

प्रेषक:

जिलाधिकारी  
बाँदा।

सेवा में:

सदस्य-सचिव,

राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA),  
पर्यावरण निदेशालय, उ०प्र०, लखनऊ।

पत्रांक 5277 / खनिज-30, बाँदा

दिनांक : मार्च 22, 2025

विषय :

Minutes of the 864<sup>th</sup> Meeting of the State Level Environment Impact  
Assessment Authority, UP (SEIAA) held on 17.12.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक SEIAA की बैठक दिनांक 17.12.2024 के कार्यवृत्त के विन्दु क्रम सं०-06 में जनपद बाँदा हेतु उल्लिखित तथ्यों का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके क्रम में कार्यालय के पत्र सं०-5042/खनिज-30, बाँदा दिनांक 07.03.2025 द्वारा 16 क्षेत्रों के सम्बन्ध में Replenishment study की प्रति संलग्न कर प्रेषित की गयी थी। उक्त के क्रम में SEIAA द्वारा जिला सर्वेक्षण रिपोर्ट में सम्मिलित समस्त क्षेत्रों के सम्बन्ध में Replenishment study की प्रति उपलब्ध कराने के निर्देश दिये गये हैं।

अतः उक्त निर्गत कार्यवृत्त में दिये गये निर्देश के क्रम में जिला सर्वेक्षण रिपोर्ट में सम्मिलित समस्त क्षेत्रों के सम्बन्ध में Replenishment study की प्रति अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक : यथोक्त।

भवदीय

अपर जिलाधिकारी (वि०/रा०)/  
प्रभारी अधिकारी खनिज, बाँदा।o/c  
Gaurav

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
2. जिलाधिकारी, बाँदा।
3. जिला सूचना विज्ञान अधिकारी, बाँदा को इस निर्देश के साथ प्रेषित कि Replenishment study कर एक प्रति, जो दिनांक 07.03.2025 को अपलोड की गयी थी, के स्थान पर इस पत्र के साथ संलग्न Replenishment study की प्रति को जनपद बाँदा के NIC वेबसाइट/पोर्टल पर अपलोड करना सुनिश्चित करें।
4. खान अधिकारी, बाँदा।

अपर जिलाधिकारी (वि०/रा०)/  
प्रभारी अधिकारी खनिज, बाँदा।o/c  
Gaurav

J. N. S. N. S.

प्रेषक,

जिलाधिकारी,  
बाँदा।

सेवा में,

सदस्य-सचिव,  
राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA),  
पर्यावरण निदेशालय, उ०प्र०, लखनऊ।

पत्रांक : 104 / खनिज-30, बाँदा

दिनांक : अप्रैल 04, 2025

विषय : Minutes of the 864<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 17.12.204 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक SEIAA की बैठक दिनांक 17.12.2024 के कार्यवृत्त के विन्दु क्रम सं०-06 में जनपद बाँदा हेतु उल्लिखित तथ्यों का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके क्रम में कार्यालय के पत्र सं०-5042/खनिज-30, बाँदा दिनांक 07.03.2025 व पत्र सं०-5271/खनिज-30, बाँदा दिनांक 22.03.2025 द्वारा 113 क्षेत्रों के सम्बन्ध में Replenishment study की प्रति संलग्न कर SEIAA को प्रेषित की गयी है। उपरोक्त के अतिरिक्त यह भी अवगत कराना है कि :-

1. Replenishment study की प्रति को जनपद बाँदा के NIC वेबसाइट/पोर्टल पर अपलोड करायी गयी है।
2. जिला सर्वेक्षण रिपोर्ट की प्रति जितनी अवधि के लिये अपलोड है, उन्ते ही अवधि के लिये Replenishment study की प्रति भी अपलोड की गयी है।
3. जिला सर्वेक्षण रिपोर्ट में अंकित मात्रा व Replenishment study में अंकित मात्रा समान है तथा कुछ क्षेत्रों में Replenishment study में अंकित मात्रा जिला सर्वेक्षण रिपोर्ट में अंकित मात्रा से अधिक है।
4. Replenishment study में अंकित विवरण मानसून सत्र वर्ष 2022 से 2024 तक का है।

अतः उपरोक्त तथ्यों से अवगत होते हुये आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय

अपर जिलाधिकारी (वि०/रा०)/  
प्रभारी अधिकारी खनिज, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
2. जिलाधिकारी, बाँदा।
3. खान अधिकारी, बाँदा।

अपर जिलाधिकारी (वि०/रा०)/  
प्रभारी अधिकारी खनिज, बाँदा।



J. Nulwa

सहस्रवर्ष

संख्या- 1659 / 86-2023

उपरोक्त

आओ रोशन जैकब,

सचिव,

उओप्रओ शासन।

सेवा में

सम्भरत जिलाधिकारी,

उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग

लखनऊ दिनांक: 17 मई, 2023

विषय: जनपद में विद्यमान खनन क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी०एस०आर०  
Update/Modification एवं खनन क्षेत्रों की Replenishment Study कराये जाने के  
सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर अवगत कराना है कि Sustainable Sand Mining Mangement  
Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के  
अनुसार जनपद में उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका  
प्रत्येक पाँच वर्ष पर Update/Modification किया जाना है। इसके साथ ही नदी तल स्थित  
उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना  
है। उक्त कार्य हेतु जनपद स्तर पर निम्नवत् प्रक्रिया अपनाई जायेगी:-

(1) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट का (संलग्नक-1 के अनुसार)  
Update/Modification करने हेतु विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों का चिन्हांकन  
किया जायेगा।

(2) जिलाधिकारी द्वारा विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों के डी०एस०आर० में  
Update हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा  
(सूची-संलग्नक-2)। भूतत्व एवं खनिकर्म निदेशालय, उओप्रओ द्वारा RFP से एजेन्सी का  
Empanelment तथा Rate Discovery भी की गयी है, जनपद उद्योग भी कर सकते  
हैं। (संलग्नक-3)

(3) जिला सर्वेक्षण रिपोर्ट के Update हेतु भुगतान जिला खनिज फाउण्डेशन न्यास  
नियमावली, 2017 के नियम-17 (ब) के अनुसार डी०एम०एफ० निधि से किया जायेगा।

(4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकोर्डिनेट निर्धारित  
किया जायेगा तथा क्षेत्र का कोर्डिनेट एवं Route map दर्शाते हुए Enforcement and  
Monitoring Guidelines for Sand Mining 2020 के संलग्नक-I से VII में सूचना तैयार कर  
प्रस्तुत की जायेगी।

(5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI  
Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन  
करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अधीन स्वयं के व्यय



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Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य करायेगा।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे।

(7) बिन्दु संख्या-5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या-6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं०-6 के अनुसार गठित समिति द्वारा किया जायेगा।

(8) विधिकृत जिला सर्वेक्षण रिपोर्ट जनपदीय जिलाधिकारी द्वारा अनुमोदन हेतु निदेशालय को अग्रसारित किया जायेगा तथा जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा Mine Mitra Portal पर Real time में Update किया जायेगा।

(9) जिलाधिकारी द्वारा साप्ताहिक रूप से जिला सर्वेक्षण रिपोर्ट के Updation/ Modification की समीक्षा की जायेगी तथा अधिकतम तीन माह में इस कार्य को पूर्ण कर लिया जायेगा।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज के क्षेत्रों तथा नये क्षेत्रों के डी०एस०आर० में Updation/Modification एवं उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों के Replenishment Study हेतु उपरोक्तानुसार आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

(डा० रोशन जैकब)  
सचिव।

संख्या एवं दिनांक: उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० को उनके पत्र संख्या-183/एम०-228/2017 खनन नीति(ix) के सन्दर्भ में।
2. समस्त मण्डलायुक्त, उ०प्र०।
3. समस्त ज्येष्ठ खान अधिकारी/खान अधिकारी/क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ०प्र०।

आज्ञा से,

(विपिन कुमार जैन)  
विशेष सचिव।



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Annexure-6

## कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 2855 / खनिज-30, बाँदा

दिनांक : अगस्त 28, 2024

## सहमति-पत्र (लेटर ऑफ इन्टेंट)

आनन्देश्वर केमटेक प्रा0लि0

निदेशक श्री आनन्द कुमार गुप्ता

पुत्र श्री लक्ष्मी नारायण गुप्ता

निवासी-महाराजपुर,

जनपद कानपुर नगर (उ0प्र0) पिनकोड-209402

Email id - guptaatc2001@gmail.com

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत 05 वर्षीय खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0-2751/खनिज-30, बाँदा दिनांक 08.08.2024 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की केन नदी क्षेत्र अन्तर्गत तहसील बाँदा स्थित ग्राम-मरौलीखादर के गाटा सं0-332/17, 333/7 का भाग व 431/333/1 (खण्ड सं0-06) रकबा 23.00 हे0 में मात्रा 2,61,972 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज बालू/मोरम हेतु रू0 1170/- प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी बाँदा के आदेश दिनांक 28.08.2024 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 एवं शासनादेश दिनांक 14.08.2017 के बिन्दु सं0-18(2) में किये गये संशोधन सम्बन्धी निर्गत शासनादेश दिनांक 09.10.2019 के बिन्दु सं0-06 के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू0 30,65,07,240/- (2,61,972 X 1170) का 45 प्रतिशत के समतुल्य धनराशि रू0 13,79,28,258/- (25 प्रतिशत प्रतिभूति रू0 7,66,26,810/- एवं 20 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में रू0 6,13,01,448/-) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञप्ति में आंकलित मात्रा घन मी0 को निविदा/नीलामी की दर रूपया घन प्रति मी0 से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी। तदनुसार प्रत्येक वर्ष निर्धारित नीलामी की धनराशि को नियमावली-2021 के पंचम अनुसूची के अनुसार मासिक किस्त अग्रिम रूप से जमा की जायेगी।
- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रू0 11,500/- जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

-2-



A. Nulme

- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (4) The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्रस्तुत किया जाना अनिवार्य होगा।
- (5) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन सक्रियाये प्रारम्भ की जानी है।
- (6) प्रस्तावक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि ₹ 8,52,500/- की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बाँदा के पक्ष में 05 वर्ष के लिये बंधक हो, को जमा करेगा।
- (7) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।
- (8) प्रस्तावक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियमों व विज्ञप्ति में दी गयी शर्तों का अनुपालन किया जाना अनिवार्य होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि ₹ 13,79,28,258/- में जमा अर्नेस्ट मनी ₹ 98,23,950/- को समायोजित करते हुये अवशेष धनराशि ₹ 12,81,04,308/- (रूपये बारह करोड़ इक्यासी लाख चार हजार तीन सौ आठ मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बाँदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये आप स्वयं उत्तरदायी होंगे।

(राजेश कुमार)  
अपर जिलाधिकारी (वि0/रा0)  
बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. जिलाधिकारी, बाँदा।
4. महा0 प्रबन्धक (बी0आ0), एम0एस0टी0सी0 लिमिटेड, ग्राउण्ड फ्लोर, सी.डब्लू.सी., क्षेत्रीय कार्यालय परिसर, विभूति खण्ड, गोमती नगर, लखनऊ-226010

(राजेश कुमार)  
अपर जिलाधिकारी (वि0/रा0)  
बाँदा।

J. Nuthane

9-8-25

# भारतीय गैर न्यायिक

पचास  
रुपये  
रु.50



FIFTY  
RUPEES  
Rs.50

## INDIA NON JUDICIAL

CR 877610

उत्तर प्रदेश UTTAR PRADESH



*J. Nulwa*



IDENTIFIED

9-8-2025  
**Abhay Tripathi**  
Advocate/Notary  
Banda (U.P.)